

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No121  
CP(IB)/142(AHM)2021

**Order under Section 95 IBC**

**IN THE MATTER OF:**

Union Bank of india

.....Applicant

V/s

Navin Kumar Tayal  
(Corporate Guarantor)

.....Respondent

**Order delivered on 29.11.2021**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Learned Counsel for the Applicant personal guarantor makes statement that against the company named M/s. Krishna Knitwear Technology Ltd. and other two personal guarantor, the application initiating the CIRP are pending before the Bench No.1 and seeks adjournment to take proper steps to apply for clubbing this application with the other applications.

List for further consideration on 02.02.2022.

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**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**